

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

22. IA 601(MB)2024
IA 994(MB)2022
IA 4408(MB)2023
IA 119(MB)2024
IN
C.P. (IB)/2131(MB)2019

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **24.06.2024**

Name of the Party: Mehsons Steels Pvt Ltd
Vs
Shree Oshiya Ferro Alloys Pvt Ltd.

Section 9, 60(5), 43(1) r/w 44 (1), 54(1) of Insolvency and Bankruptcy Code, 2016

ORDER

1. Adv. Yahya Batatawala for the Applicant/ Liquidator present through physical mode. No representation on the part of the Respondent(s).
IA-601(MB)2024 & IA-994(MB)2022
2. As a last chance. The Respondent(s) are directed to file reply within one-week after duly serving a copy to the other side, at least two days in advance before the next date of hearing. Failing which, the right to file reply will be forfeited on the next date of hearing.
3. Post this matter on **29.07.2024** for further consideration.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

/Dubey/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)